

movement of iron ore to be made more easy?

Shri Shah Nawaz Khan: The hon. Member would appreciate that 49 wagons spread over a period of a month or so is not very heavy traffic. We have been able to meet the traffic quite easily without doubling the line.

Shri Surendranath Dwivedy: That is not the point. The point is that only 49 wagons were given and only that much material could be moved. Much more material could have been moved if there was double line and more wagons were given.

Shri Shah Nawaz Khan: There have been no more demands, and there are no outstanding indents.

Shri M. Rampure: May I know whether a similar request has been made by the Government of Mysore?

Shri Shah Nawaz Khan: That is a separate question.

Mr. Speaker: Did the Mysore Government ask for any help with regard to the movement of iron ore from Orissa? What is this? The hon. Minister has already said that the question relates to iron ore from Orissa. I won't allow questions relating to other States to be put here. All hon. Members can put questions about Orissa iron ore; I have no objection.

Shri Heda: In view of the expansion programme of exporting iron ore from Orissa four new berths are being added to the Visakhapatnam Port. May I know whether the Railway Ministry is taking cognizance of this fact in advance and making adequate arrangements for doubling the lines and more wagon supply?

Shri Shah Nawaz Khan: Matters relating to ports, generally, have to be dealt with by the Ministry of Transport. We anticipate the traffic and we will make arrangements well ahead.

Indamer Company

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Shri Halder:
*1465. { **Shri S. M. Banerjee:**
Shrimati Renu Chakravartty:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the report of the Enquiry Committee set up under the chairmanship of Shri R. N. Katju to probe into the affairs of Indamer Company has been received;

(b) if so, its main findings and the action taken by Government thereon; and

(c) the steps taken by Government to find employment for the aero-engineers and workers retrenched by the Indamer Company?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a). Yes Sir, Shri R. N. Katju, who was asked to enquire into the allegations of irregularities on the part of the Indamer Company, has submitted his report.

(b) The Enquiry has revealed that certain irregularities were committed by some of the pilots and engineers of the Indamer Company. The non-Scheduled permit of the Company was not renewed after 28-2-1958. Appropriate action against the employees concerned is being taken by the Director General of Civil Aviation.

(c) It is not the responsibility of the Government to find alternative employment for the workers retrenched by the private companies who hold non-scheduled permits. However, the particulars of the two Aircraft Maintenance Engineers who were retrenched by the Indamer Company have been circulated by the Director General of Civil Aviation to all prospective employers.

Shri S. M. Banerjee: May I know whether it is a fact that the same set of people who were responsible for this nefarious activity have been allowed to transfer their aircraft in the name of Messrs. Kalinga Airlines;

and, is so, whether this is being done to save these men from punishment?

Shri Mohiuddin: The aircraft of the Indamer Company have either been sold or leased to another company, but that is a private transaction which I think we could not prevent for the fault of some of the employees or some of the members of the company.

Shri S. M. Banerjee: May I know whether the two aircraft engineers Messrs Barin De and M. L. Shome, who gave all information about the nefarious activities of this company have since been provided with alternative employment and, if not, why?

Shri Mohiuddin: In the reply I have mentioned that it is not the responsibility of the Government to provide employment for retrenched personnel of private companies, but still, the Director-General of Civil Aviation has circulated their experience, their qualifications, etc. to prospective employers and we hope that they will get some employment shortly.

Shrimati Renu Chakravartty: Recently, the IAC had offered these two engineers jobs in the airlines of the Indonesian Government. May I know whether that has been done and whether the IAC has any further proposals?

Shri Mohiuddin: I have no knowledge of this offer from the IAC.

Shri Halder: May I know whether any action has been taken against those who were responsible for those irregularities?

Shri S. M. Banerjee: The Minister assured the House that necessary action has been taken. May I know what action has been taken?

Mr. Speaker: It was said that some negotiations are going on.

Shrimati Renu Chakravartty: Obviously it is not correct.

The Minister of Transport and Communications (Shri S. K. Patil): A report has just been received, and if

any action is necessary it will be taken. It will naturally take some-time.

Death of Student Pilot Saxena

*1466. **Shri Kunhan:** Will the Minister of Transport and Communications be pleased to state:

(a) whether any enquiry was conducted into the death of pupil pilot K. D. Saxena of the civil aviation training centre at Allahabad on the 5th December, 1957;

(b) if so, what is the result of the enquiry;

(c) whether it is a fact that serious irregularities in the running of the Centre have been brought to the notice of Government; and

(d) if so, the action taken thereon?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) and (b). The air accident which resulted in the death of Shri K. D. Saxena has been under investigation. The report of the investigating officer is expected shortly.

(c) No Sir.

(d) Does not arise.

Shri Kunhan: May I know whether it is a fact that the Principal as well as the Medical Officer of the Centre were away at the time of the accident?

Shri Mohiuddin: I do not know whether they were away, or whether they were present. These are small details about which we have no particular information.

Mr. Speaker: The enquiry will disclose all that.

Shri S. M. Banerjee: A report may be laid on the Table.

Mr. Speaker: When it comes. Hon. Members are always alert.